

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 117
(IB)-1126(PB)/2019

IN THE MATTER OF:

M/s. P-Net Solutions Ltd.

.... Applicant/petitioner

v.

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Davesh Bhatia & Mr. Saurabh Kumar, Advs.

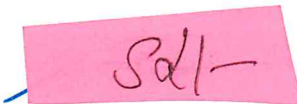
For the Respondent

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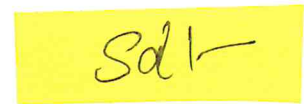
ORDER

CIR Process has commenced in respect of same corporate debtor vide order dated 03.09.2019 in CP. No. (IB)-572(PB)/2019. Accordingly, the petitioner M/s. P-Net Solutions Ltd. may file its claims before the IRP which may be collated by IRP as per law.

CP. No. (IB)-1126(PB)/2019 stands disposed of in terms of above order.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

15.10.2019
Ritu Sharma